

OFFICE OF THE PRINCIPAL JUDGE, FAMILY COURTS (H.Qs).

DWARKA, NEW DELHI


ORDER

In continuation of this Office Order No. 4073-4129/Cir./Admn./FC/DWK/2020 dated 29.06.2020 and in compliance of the directions of Hon'ble High Court of Delhi, vide Office Order bearing No. 24/DHC/2020 dated 13/07/2020 (copy attached) and to combat the spread of Corona virus (2019-nCoV) and considering the prevalent situation, the functioning of the Family Courts shall continue to remain suspended till 31/07/2020.

It is impressed upon all the Principal Judges, Additional Principal Judge and Judges, Family Courts, Delhi/ New Delhi that they shall take up urgent cases (except where evidence is to be recorded) of their respective courts through Video Conferencing mode and other matters to be adjourned accordingly and to ensure that their entire staff are directed not to leave station under any circumstances. The staff shall remain available on call and shall be deemed to be on duty. In case of urgency, the undersigned and the concerned Officer may call upon them to personally report back on duty immediately.

It is further impressed upon all the Principal Judges, Additional Principal Judge and Judges, Family Courts, Delhi/ New Delhi that a duty roster be made accordingly as the physical filing of non-urgent/ ordinary matters has been permitted in all the subordinates courts with the stipulation that all such matters be taken up for hearing only after the normal functioning of the courts is resumed and that the directions contained in Orders received from Hon'ble High Court of Delhi bearing No.16/DHC/2020 dated 13.06.2020 and No.17/DHC/2020 dated 14.06.2020 be duly complied with.

The other directions contained in this office order no. 3530-3589/Cir./Admn./FC/DWK/2020 dated 01.05.2020 as issued in the compliance with the directions of Hon'ble High Court of Delhi, New Delhi vide order no.R-123/RG/DHC/2020 dated 30.04.2020 be also duly complied with.


(Sanjay Garg-I)
Principal Judge (H.Qs)
Family Courts, Dwarka,
New Delhi.


14 JUL 2020

No. 4608-4664 Cir./Admn./FC/DWK/2020

Dated: _____

Copy forwarded for information and necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. All the Ld. Principal Judges, Ld. Additional Principal Judge, Ld. Judges, Family Courts, Delhi/ New Delhi **with the request to kindly depute at least one Official at facilitation center to receive the physical filing of non-urgent/ ordinary matter also.**
3. Senior Administrative Officer Judicial, Family Courts (H.Qs), Dwarka, New Delhi.
4. All the Readers, Family Courts, Delhi/ New Delhi with the direction to bring this order in the notice of all the staff posted with them.
5. All the Branch In-charges, Family Courts, Delhi/ New Delhi with the direction to bring this order in the notice of all the staff posted with them.
6. Branch In-charge, Computer Branch, Family Courts (H.Qs), Dwarka, New Delhi with the direction to upload this order on official website.
7. PS to Principal Judge (H.Qs), Family Courts, Dwarka, New Delhi.


Principal Judge (H.Qs)
Family Courts, Dwarka,
New Delhi.

HIGH COURT OF DELHI: NEW DELHI

No.24/DHC/2020
Dated: 13.07.2020

OFFICE ORDER

SUBJECT: EXTENSION OF SUSPENDED FUNCTIONING OF COURTS SUBORDINATE TO DELHI HIGH COURT TILL 31.07.2020

The Hon'ble Administrative and General Supervision Committee of this Court while considering further extension of suspended functioning of this Court and the Courts Subordinate to this Court and in view of the prevailing situation of spread of coronavirus (2019-nCoV) pandemic in the NCT of Delhi, in continuation of this Court's Office orders No.373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No.R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.16/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020 has been pleased to order that the suspended functioning of the Courts subordinate to Delhi High Court shall stand extended till 31.07.2020.

It has further been ordered that the physical filing of non-urgent/ordinary matters be permitted in all the subordinate courts with the stipulation that all such matters be taken up for hearing only after the normal functioning of the courts is resumed and that the directions contained in this Court's Office Order No.16/DHC/2020 dated 13.06.2020 and the directions as conveyed vide letter No.17/DHC/2020 dated 14.06.2020 be duly complied by all the subordinate courts.

By Order



**(Manoj Jain)
Registrar General**

Endst. No.1811-43/DHC/2020

Dated: 13.07.2020

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi
8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.

14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, IInd Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
26. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
32. Copy to be displayed on the Notice Board.
33. Guard file.

HIGH COURT OF DELHI: NEW DELHI

No.23/DHC/2020
Dated: 13.07.2020

OFFICE ORDER


SUBJECT: EXTENSION OF SUSPENDED FUNCTIONING OF DELHI HIGH COURT TILL 31.07.2020.

The Hon'ble Administrative and General Supervision Committee of this Court while considering further extension of suspended functioning of this Court and in view of the prevailing situation of spread of coronavirus (2019-nCoV) pandemic in the NCT of Delhi, in continuation of this Court's Office orders No.373/Estt./E1/DHC dated 23.03.2020, No.194/RG/DHC/2020 dated 25.03.2020, No.R-43/RG/DHC/2020 dated 15.04.2020, No.R-125/RG/DHC/2020 dated 02.05.2020, No.R-201/RG/DHC/2020 dated 16.05.2020, No. R-271/RG/DHC/2020 dated 21.05.2020, No.1381/DHC/2020 dated 29.05.2020, No.15/DHC/2020 dated 13.06.2020 and No.21/DHC/2020 dated 29.06.2020 has been pleased to order that the suspended functioning of the High Court of Delhi shall stand extended till 31.07.2020 on the same terms as contained in the Order dated 13.06.2020 of this Court.

All the pending matters listed before this Court (including the courts of Registrars and Joint Registrars) from 16.07.2020 to 31.07.2020 would stand adjourned to the following dates:

S No	Date already fixed	New Date of Hearing
1	16.07.2020 (Thursday)	10.09.2020 (Thursday)
2.	17.07.2020 (Friday)	11.09.2020 (Friday)
3.	18.07.2020 (Saturday)	05.09.2020 (Saturday)
4.	20.07.2020 (Monday)	14.09.2020 (Monday)
5.	21.07.2020 (Tuesday)	15.09.2020 (Tuesday)
6.	22.07.2020 (Wednesday)	16.09.2020 (Wednesday)
7.	23.07.2020 (Thursday)	17.09.2020 (Thursday)
8.	24.07.2020 (Friday)	18.09.2020 (Friday)
9.	25.07.2020 (Saturday)	19.09.2020 (Saturday)
10	27.07.2020 (Monday)	21.09.2020 (Monday)
11	28.07.2020 (Tuesday)	22.09.2020 (Tuesday)
12	29.07.2020 (Wednesday)	23.09.2020 (Wednesday)
13	30.07.2020 (Thursday)	24.09.2020 (Thursday)
14	31.07.2020 (Friday)	25.09.2020 (Friday)

By Order



**(Manoj Jain)
Registrar General**

Endst. No.1778-1810/DHC/2020

Dated: 13.07.2020

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi
5. The Secretary, Bar Council of India, New Delhi
6. The Secretary, Bar Council of Delhi, New Delhi
7. The Secretary, Supreme Court of India Bar Association, New Delhi

8. The Secretary, Delhi High Court Bar Association, New Delhi
9. All District & Sessions Judges, Delhi.
10. The District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, IInd Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector- 7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.
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27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
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